FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF WCUBE SOLUTIONS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	**Name of Corporate Debtor**	**WCUBE SOLUTIONS PRIVATE LIMITED**
2.	Date of incorporation of Corporate Debtor	November 25, 2019
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi -I
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74999DL2019PTC357976
5.	Address of the registered office and principal office (if any) of Corporate Debtor	**Regd. Office:** 1793-C S/F, Parsadi Gali, Kotla Mubarak Pur, Lodi Road, South Delhi, New Delhi-110003 **Address at which the books of account are to be maintained:** 285, 1st Floor, Udyog Vihar Phase 4, Gurgaon, Haryana, India, 122016 **(As per details available on MCA master data)**
6.	Insolvency commencement date in respect of Corporate Debtor	**May 08, 2026** (Order copy received on May 19, 2026)
7.	Estimated date of closure of insolvency resolution process	**November 04, 2026**
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	**Kunwarpreet Singh** **Reg. No.:** IBBI/IPA-002/IP-N01150/2021-2022/13788 **AFA Valid Upto** : June 30, 2026
9.	Address & email of the interim resolution professional, as registered with the board	77, Ground Floor, Sant Nagar, East of Kailash, Post Office, Sant Nagar, South Delhi, New Delhi – 110065. **Email : singhkunwar2012@gmail.com**
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	**Address for correspondence:** 316-B, Tower 5, RPS 12th Avenue, Sector-27C, Faridabad, Haryana-121003 **Email : cirp.wcube@gmail.com**
11.	Last date for submission of claims	**June 2, 2026** (14 days from the receipt of the NCLT order i.e., 19th May, 2026)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable (As per information available in Public Domain)
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable (As per information available in Public Domain)
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web Link: https://www.ibbi.gov.in/ (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench, has ordered the commencement of a corporate insolvency resolution process of the **WCube Solutions Private Limited on May 08, 2026** (Order copy received on May 19, 2026)

The creditors of **WCube Solutions Private Limited** are hereby called upon to submit their claims with proof on or before **June 02, 2026,** to the interim resolution professional at the address mentioned against Entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

IP KUNWARPREET SINGH IBBI/IPA-002/IP-N01150/2021-2022/13788 Insolvency Professional

Sd/-
Kunwarpreet Singh
Interim Resolution Professional, WCube Solutions Private Limited
Regn. No.: IBBI/IPA-002/IP-N01150/2021-2022/13788

Date : 20.05.2026
Place: New Delhi

pnb Housing Finance Limited

Regd. Off.: 9th Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi-110001, Ph.: 011-23357171, 23357172, 23705414, Web.: www.pnbhousing.com

Branch Address: C-2/21, First Floor, Mata Chanan Devi Road, Above Bank of Baroda, Janakpuri, New Delhi – 110058
Branch Address: Plot No. 95, 1st Floor, Khasra No.-126, Ahir Mohalla, Main Najafgarh Road,Nangloi-110041, New Delhi
Branch Address: 1st Floor, Pinnacle Tower, Vaishali Corner, Garh Road, Meerut – 250004, Uttar Pradesh
Branch Address: D-8, 1st Floor, Road, opposite BSNL Office, RDC, Block 1, P & T Colony, Raj Nagar, Ghaziabad, Uttar Pradesh 201002

NOTICE UNDER SECTION 13(2) OF CHAPTER III OF SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002, READ WITH RULE 3(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AMENDED AS ON DATE

We, the PNB Housing Finance Ltd. (hereinafter referred to as "PNBHFL") had issued Demand notice U/s 13(2) of Chapter III of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as the "Act") by our Janakpuri Office Situated At C-2/21, First Floor, Mata Chanan Devi Road, Above Bank of Baroda, Janakpuri, New Delhi – 110058 & by our Roshni_Nangloi Office Situated AtPlot No. 95, 1st Floor, Khasra No.-126, Ahir Mohalla, Main Najafgarh Road,Nangloi-110041, New Delhi & by our Meerut Office Situated At 1st Floor, Pinnacle Tower, Vaishali Corner, Garh Road, Meerut – 250004, Uttar Pradesh & by our Kavi Nagar Office Situated At D-8, 1st Floor, Road, opposite BSNL Office, RDC, Block 1, P & T Colony, Raj Nagar, Ghaziabad, Uttar Pradesh 201002 The said Demand Notice was issued through our Authorized Officer, to you all below mentioned Borrowers/Co-Borrower/Guarantors since your account has been classified as Non-Performing Assets as per the Reserve Bank of India/National Housing Bank guidelines due to nonpayment of installments/ interest. The contents of the same are the defaults committed by you in the payment of installments of principals, interest, etc. The outstanding amount is mentioned below. Further, with reasons, we believe that you are evading the service of Demand Notice and hence this Publication of Demand Notice which is also required U/s 13(2) of the said Act. You are hereby called upon to pay PNBHFL within a period of 60 Days of the date of publication of this demand notice the aforesaid amount along with up-to-date interest and charges, failing which PNBHFL will take necessary action under all or any of the provisions of Section 13(4) of the said Act, against all or any one or more of the secured assets including taking possession of the secured assets of the borrowers and guarantors. Your kind attention is invited to provisions of sub-Section (8) of Section13 of the of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 where under you can tender/pay the entire amount of outstanding dues together with all costs, charges and expenses incurred by the PNB HFL only till the date of publication of the notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty. Please also note that if the entire amount of outstanding dues together with the costs, charges and expenses incurred by the PNB HFL is not tendered before publication of notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty, you may not be entitled to redeem the secured asset(s) thereafter. FURTHER you are prohibited U/s 13(13) of the said Act from transferring either by way of sale, lease or in any other way the aforesaid secured assets.

Loan A/c No. & Branch	Name & Address of Borrower & Co-borrower	Name & Add. of Guarantor(s)	Property(ies) Mortgaged	Date of Demand Notice	Amount O/s as on date Demand Notice
HOU/JAN/0825/1421863 B.O.: Janakpuri	**Urmila** & **Mithun Kumar ADD:1-** Flat No 32E, Veer Banda Bairagi Appartment, Dwarka Sec-3, **NSIT Dwarka, South West Delhi, New Delhi-110078, ADD:2-** DDA LIG Flat No 22E, 4th Floor, Type-6, Pocket C, Sector-3, **Phase-I, Dwarka, New Delhi-110059**, / **Urmila ADD:3-** Neptune Brain Developer Solutions Private Limited, Buiding Vardhman Airport, Plaza 1 **Sector 6 Dwarka New Delhi-110075**	NA	DDA LIG Flat No 22E, 4th Floor, Type-6, Pocket C, Sector-3, **Phase-I, Dwarka, New Delhi-110059**	08-May-2026	**Rs.21,42,550.92/- (Rupees Twenty One Lakh Forty Two Thousand Five Hundred Fifty And Ninety Two Paise Only) due as on 08.05.2026**
HOU/JAN/0825/1427425 B.O.: Janakpuri	**Belal Hussain** & **Anisha Marandi Add:1-** RZ 654, B-1, Gali No-26, 18F Sadh Nagar, **Palam Village, South West Delhi, New Delhi-110045, Add:2-** DDA LIG Flat No-81, Ground Floor, Pocket-D, Dilshad Garden, **Illaqa- Shahdara, Delhi-110095**, / **Belal Hussain Add:3-** Vacuna Digital Infotech Private Limited, Unit No 304, Vardhman Airport, Plaza 1, Sec-6, Dwarka, **New Delhi-110075**	NA	DDA LIG Flat No-81, Ground Floor, Pocket-D, **Dilshad Garden, Illaqa- Shahdara, Delhi-110095**	08-May-2026	**Rs.34,11,709.22/- (Rupees Thirty Four Lakh Eleven Thousand Seven Hundred Nine And Twenty Two Paise Only) due as on 08.05.2026**
HOU/RNAN/1024/5093600 B.O.: Roshni_Nangloi	**Anand Jyoti** & **Jitendra Kumar Add:1-** E-303, Express Zenith, Plot No- 2A, Sector-77, **Noida, Uttar Pradesh-201301**, **Add:2-** 25, Duby Talab Naini, Dist-**Prayagraj, Uttar Pradesh-211008, Add:3-** Plot No-16, Khasra No- 253, Situated At Signature Villa, Near Sector-16B, Village Chipyana Buzurg, Pargana & Tehsil Dadri, **District- Gautam Budhh Nagar, Uttar Pradesh-201301** / **Anand Jyoti Add:4-** Optum, Tower-D Oxigen Bissiness Park, Plot-No-7 Rani Laxmi Bai, Marg Sec-144 Noida, **Gautam Buddha Nagar, Uttar Pradesh-201301**, /**Jitendra Kumar Add:5-** RBS Lubricants, B-64, First Floor, **Sector-65, Noida, Uttar Pradesh-201301**	NA	Plot No-16, Khasra No- 253, Situated At Signature Villa, Near Sector-16B, Village Chipyana Buzurg, Pargana & Tehsil Dadri, **District-Gautam Budhh Nagar, Uttar Pradesh-201301**	08-May-2026	**Rs.41,56,115.07/- (Rupees Forty One Lakh Fifty Six Thousand One Hundred Fifteen And Seven Paise Only) due as on 08.05.2026**
HOU/MEE/0125/1349422 B.O.: Meerut	**Anil Anil** & **Chamela Chamela Add:1-** Dev Kaj And Button Works, Mohalla Sotawali, Nai Mandi, Garh Road Hapur, **Hapur, Uttar Pradesh-245101, Add:2-** Double Story House Build On Western Part Of Plot No 22 And Eastern Part Of Plot No 24, Mohalla Lodhipur Khasra No 2572 And 2573, Tehsil & District-**Hapur, Uttar Pradesh-245101, Add:3-** S/O Shivcharan Singh, House No 2241, Kavi Nagar, Gali No 5 Garh Road, **Hapur, Uttar Pradesh-245101, Add:4-** W/O Shivcharan Singh, 165, Bholiya, Guraura, **Bulandshahr, Uttar Pradesh-203405**	NA	Double Story House Build On Western Part Of Plot No 22 And Eastern Part Of Plot No 24, Mohalla Lodhipur Khasra No 2572 And 2573, **Tehsil & District- Hapur, Uttar Pradesh-245101**	08-May-2026	**Rs.12,04,456.57/- (Rupees Twelve Lakh Four Thousand Four Hundred Fifty Six And Fifty Seven Paise Only) due as on 08.05.2026**
HOU/MEE/1123/1181170 B.O.: Meerut	**Ramesh Chand** & **Anita Devi Add:1-** Block No A/19/B, Indraprasth Colony, **Meerut, Uttar Pradesh-250001, Add:2-** S/O Harish Chand, House Number 122, Village Chitsaun, Post Chitsaun, **Bulandshahr, Uttar Pradesh-203001, Add:3-** Second Floor, Flat No SF 1, Build On Plot No 106, Khasra No 130 MI, Indraprasth Estate Sahkari Awas Phase 1, Village Pilna Sofipur, Pargana Tehsil And Distt- **Meerut, Uttar Pradesh-250002**, / **Ramesh Chand Add:4-** RVC Centre And College, Meerut Cantt, **Meerut, Uttar Pradesh-250001**	NA	Second Floor, Flat No SF 1, Build On Plot No 106, Khasra No 130 MI, Indraprasth Estate Sahkari Awas Phase 1, **Village Pilna Sofipur, Pargana Tehsil And Distt- Meerut, Uttar Pradesh-250002**	08-May-2026	**Rs.26,52,344.27/- (Rupees Twenty Six Lakh Fifty Two Thousand Three Hundred Forty Four And Twenty Seven Paise Only) due as on 08.05.2026**
HOU/KAVI/0922/1028394 B.O.: Kavi Nagar	**Raj Rani Devi** & **Hari Om Add:1-** H No 502, 44 H No 470, **New Ashok Nagar, New Delhi, Delhi-110096, Add:2-** E-106, New Ashok Nagar, Gali No-5, **Vasundhara Enclave, New Delhi, Delhi-110016, Add:3-** Hari Om Fabrication, A-63, Sec-7, **Noida, Gautam Buddha Nagar, Uttar Pradesh-201301, Add:4-** EWS, Flat No NK-III-243, Ground Floor Without Roof Rights, Nyay Khand-3, **Indirapuram, Ghaziabad, Uttar Pradesh-201014 Add:5-** ED 51, New Ashok Nagar, **Vasundhara Enclave, New Delhi, Delhi-110096**	NA	EWS, Flat No NK-III-243, Ground Floor Without Roof Rights, Nyay Khand-3, **Indirapuram, Ghaziabad, Uttar Pradesh-201014**	08-May-2026	**Rs.11,83,116.24/- (Rupees Eleven Lakh Eighty Three Thousand One Hundred Sixteen And Twenty Four Paise Only) due as on 08.05.2026**

PLACE:- JANAKPURI, ROSHNI_NANGLOI, MEERUT, KAVI NAGAR, DATE:- 20.05.2026 SD/- AUTHORIZED OFFICER, PNB HOUSING FINANCE LIMITED

IN THE DEBTS RECOVERY TRIBUNAL AT C.G.O. COMPLEX, BLOCK B, 2nd FLOOR, SEMINARY HILLS, NAGPUR.

O.A. No. 267/2024 **F.F. 06/07/2026**

BANK OF INDIA -V/S- M/S NISARG ENTERPRISES

TO,
Defendants :

D-1) M/s Nisarg Enterprises,
Through its Partners Having its office
At Plot No. A-13/29, Buttibori Industrial Area, Bidganeshpur, Tah. - Hingna, Distt. - Nagpur.
D-2) Smt. Seema Pradeep Hedaoo,
R/o Flat No. 401, Amruta Manor Apartment, R.T. Road, Civil Lines, Nagpur - 440001.
D-3) Smt. Rajshree Prashant Moundekar,
R/o Flat No. 1101, Supertech Avant Garde, Plot No. 1, Sector 5, Vaishali Sahibabad, Gaziyabad, U.P. 201010.

SUMMONS / PAPER PUBLICATION

1. WHEREAS the above named applicant / appellant has filed the above referred application /appeal in this Tribunal.
2. WHEREAS the service of Summons / Notice could not be effected in the ordinary manner and whereas the application for substituted service has been allowed by this Tribunal.
3. You are directed to appear before this Tribunal in person or through an Advocate and file Written Statement / Reply Say on **06/07/2026 at 10.30 am** and show cause as to why reliefs prayed for should not be granted.
4. Take notice that in case of default, the Application / Appeal shall be heard and decided in your absence.

Given under my hand and the seal of the Tribunal on this **13th day of May 2026,** at Nagpur.

Seal

Registrar
Debts Recovery Tribunal Nagpur

Form No. INC-25A

Advertisement to be published in the newspaper for conversion of Public Company into a Private Company
Before the Regional Director, Ministry of Corporate Affairs Northern Region Bench, Delhi.
In the matter of the Companies Act, 2013, Section 14 of Companies Act, 2013 and Rule 41 of the Companies (Incorporation) Rules, 2014.
And
In the matter of **FIITJEE MEDICAL LIMITED** (CIN: U85303DL2023PLC416236) having its registered office at **H. No. 10, S/F B I, Kalu Sarai, Saket, Delhi – 110017 ...Applicant**

Notice is hereby given to the General Public that the company is intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a private limited company in terms of the special resolution passed at the **Extra-Ordinary General Meeting held on Thursday, 14/05/2026,** to enable the company to give effect for such conversion. Any person whose interest is likely to be affected by the proposed change/status of the company may deliver or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the concerned Regional Director, Northern Region, B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi, within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned above: :

For and on behalf of the petitioner
For FIITJEE MEDICAL LIMITED
Dinesh Kumar Goel DIN: 01449629

Date: 20.05.2026; Place: New Delhi

FORM NO. 14

[See Regulation 33(2)]
By Regd. A/D, Dasti failing which by Publication

OFFICE OF THE RECOVERY OFFICER - I/II DEBTS RECOVERY TRIBUNAL DELHI (DRT 2)
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/271/2025 | 10-03-2026

STATE BANK OF INDIA
Versus
M/S DEEP DECOR AND ANR

To
(CD 1) M/S DEEP DECOR AND ANR, 177/3A FIRST FLOOR, GALI NO-8 THAN SINGH NAGAR ANAND PARBAT Central, DELHI-110005 **Also At:** 177/3A, FIRST FLOOR, GALI NO. 8, THAN SINGH NAGAR, ANAND PARBAT, DELHI - 110005
(CD 2) DAYA NAND S/O SH. UDAY SINGH, 52/24, GALI NO-17, NAI BASTI, ANAND PARBAT, DELHI - 110005 Central, DELHI -110015

RECOVERY TRIBUNAL DELHI (DRT 2) in TA/1180/2023 an amount of Rs 1126839.93 (Rupees Eleven Lakhs Twenty Six Thousands Eight Hundred Thirty Nine And Paise Ninety Three Only) along with pendentelite and future interest @ 9.55 % Simple Interest Yearly w.e.f. 12/02/2019 till realization and costs of Rs. 14000 (Rupees Fourteen Thousands Only) has become due against you (Jointly and severally/ Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under. **3.** You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing. **4.** You are hereby ordered to appear before the undersigned on **26/05/2026 at 10:30 a.m.** for further proceedings. **5.** In addition to the sum aforesaid, you will also be liable to pay:
(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings. **(b)** All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.
Given under my hand and the seal of the Tribunal, on this date: **10/03/2026.**

RECOVERY OFFICER
DEBTS RECOVERY TRIBUNAL DELHI (DRT 2)

RASANDIK ENGINEERING INDUSTRIES INDIA LIMITED

Regd. Off.: Plot No 1, Roj-Ka-Meo Industrial Area, Sohna ,District-Nuh, Haryana-122103
CIN : L74210HR1984PLC032293 www.rasandik.com

Extract of Statement of Audited Financial Results for the Quarter and Year ended 31st March, 2026

(₹ in lakhs)

SL. No.	Particulars	Three Months Ended			Year Ended	
		31.03.2026 Audited	31.12.2025 Unaudited	31.03.2025 Audited	31.03.2026 Audited	31.03.2025 Audited
1	Total Income	1,909.55	2,220.18	1,386.11	6,784.87	6,893.07
2	Profit / (Loss) before Exceptional items and tax	(201.41)	(108.85)	(138.26)	(654.58)	(415.70)
3	Profit / (Loss) before tax	(201.41)	(108.85)	(138.26)	(654.58)	(1,341.50)
4	Net Profit / (Loss) for the period/year after tax	(260.45)	(82.92)	(110.55)	(669.14)	(558.48)
5	Total Comprehensive Income for the period/year (net off tax) (OCI)	(253.09)	(82.92)	(110.57)	(661.78)	(558.50)
6	Paid up Equity Share Capital (Face Value of Rs.10/- each)	597.50	597.50	597.50	597.50	597.50
7	Other Equity		-	-	8,342.04	8,944.10
8	Basic and Diluted Earnings Per Share for the period/year (Rs.)	(4.36)	(1.39)	(1.85)	(11.20)	(9.35)

Notes:
1 The above is an extract of the detailed format of Audited Financial Results filed with the Stock Exchanges under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations,2015. The full format of the Financial Results is available on the Investor Section of our website www.rasandik.com and under Corporate Section of BSE Limited at www.bseindia.com.
2 The above Audited Financial Results have been reviewed and recommended by the Audit Committee and approved by the Board of Directors at their respective meetings held on 20th May, 2026.

For and on behalf of the Board of Directors
Rasandik Engineering Industries India Limited
Rajiv Kapoor
Chairman & Managing Director
(DIN:00054659)

Place : New Delhi
Date :20 May,2026

TATA CAPITAL HOUSING FINANCE LIMITED

Registered Off.: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai 400013.
Brach Address: B-36, 1st & 2nd Floor, Above HDFC Bank, Lajpat Nagar 2, New Delhi - 110024

LOAN ACCOUNT NO. TCHHL0399000100002728 & TCHIN0362000100002746

Notice is hereby given to the public in general and in particular to Mr. Rajendra Pratap Singh (Borrower) and Mrs. Swaita Alias Swaita Singh (Co-borrower/s & Guarantor/s) or their Legal Heirs/Representatives, that the Authorised Officer of TATA Capital Housing Finance Ltd. (TCHFL), by following due procedure under SARFAESI Act 2002 ("Act"), has taken the Physical Possession of the Immovable Property (more particularly described in Schedule A below) mortgaged with TCHFL. Despite giving several notices, the aforesaid Borrower, Co-Borrower/s and Guarantor/s have failed/ neglected to remove inventory lying in the below mentioned mortgaged property. Hence vide this notice, the aforesaid Borrower, Co-Borrower/s and Guarantor/s are given last chance to remove the inventory lying in the Immovable property within 07 (Seven) days from the date of publication of this notice, failing which the Authorised Officer shall proceed with disposal of the inventory according to merit. The Authorised Officer and TCHFL shall not be held responsible for the same.

Schedule A
(Description of the Mortgaged Property)

All that Piece & Parcels of Residential Property being Front Side Portion on Second Floor Builtup on Northern Side of Plot No. 20, **Admeasuring 398.275 Sq. Yds. out of total Area admeasuring 796.55 Sq. Yds., Situated at Block A, Naraina Vihar, New Delhi, with all the amenities under the sale deed. Plot No. 20 Bounded as:- East:** Plot No. 21, **West:** Plot No. 19, **North:** Road, **South:** Road.

DATE :- 21.05.2026, **Sd/- Authorised Officer**
PLACE:- DELHI **For TATA CAPITAL HOUSING FINANCE LIMITED**

PUBLIC NOTICE
Form No. INC-25A

Before the Regional Director, Ministry of Corporate Affairs Northern Region, New Delhi
In the matter of the Companies Act, 2013, section 14 of Companies Act, 2013 and rule 41 of the Companies (Incorporation) Rules, 2014
AND
In the matter of **M/s Purva Alloys Limited** having its registered office at
AN 30-A, SHALIMAR BAGH, NEW DELHI-110088.
.....Applicant

Notice is hereby given to the general public that the company intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting **into a private limited company** in terms of the special resolution passed at the Extra Ordinary General Meeting held on **Friday, the 08th day of May, 2026 at 12:00 Noon** at the registered office of the Company to enable the company to give effect for such conversion.
Any person whose interest is likely to be affected by the proposed change/status of the company may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the **Regional Director, Northern Region, B-2 Wing, 2nd Floor Paryavaran Bhawan, CGO Complex New Delhi - 110003,** within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:
Registered Office:- AN 30-A SHALIMAR BAGH, NEW DELHI-110088.

FOR PURVA ALLOYS LIMITED
(Rajiv Agarwal)
Director
DIN: 03232141

Date: 21.05.2026
Place: Shalimar Bagh, New Delhi

SMFG India Home Finance Co. Ltd.

Corporate Off. : 503 & 504, 5th Floor, G-Block, Insipre BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
Regd. Off. : Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai – 600116, TN

POSSESSION NOTICE FOR IMMOVABLE PROPERTY [(Appendix IV) Rule 8(1)]

WHEREAS the undersigned being the **Authorized Officer** of **SMFG India Home Finance Co. Ltd.** a Housing Finance Company [duly registered with National Housing Bank (Fully Owned by RBI)] (hereinafter referred to as "SMHFC") under Secuitisation and Reconstruction of Financial Assests and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names mentioned below) to repay the amount mentioned in the said notice and interest thereon **within 60 days** from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has **Taken Possession** of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of **"SMHFC"** for an amount as mentioned herein under and interest thereon.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of Secured Assets (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1.	**Lan :- 611439210804852** **1. Sandeep Balwan** **2. Sunahari,** W/o. Balwan	All the piece and parcel of the Property Measuring 70 Sq Yards i.e. 2 Marla 2.5 Sarsai Being 41/2880 Share Out Of 8 Kanal, Comprised In Khewat No. 74//68, Khatauni No. 80, Khsara No. 36//22(8-0), Situated At Village-Sondhapur, Abadi Fauji Colony Number-1, Within Limits Of Mc, Panipat As Per Sale Deed Bearing Wasika No. 2026 Dated 20-7-2020 Recorded In The Name of Sandeep S/o. Balwan.	**16.02.2026** **Rs. 8,14,815.78/-** (Rs. Eight Lakh Fourteen Thousand Eight Hundred Fifteen & Paise Seventy Eight Only) as on **09.02.2026**	**18.05.2026**
2.	**Lan :- 611439511753780** **1. Sunil Kumar,** S/o. Raghubir Singh **2. Seema Devi,** W/o. Sunil Kumar	All The Piece And Parcel Of The Property Area Measuring 500 Sq.Yards., Comprised In Khewat No. 540 Min, Khatauni No. 577, Khasra No. 136 // 1 / 2 / 1, Rakba 4 Bighe 3 Biswe Ka 149 / 747, Share Bakdar Rakba 16 Marle 5 Sarsai, Situated At Village Matlauda, Sub Teh Matlauda, District-Panipat, Recorded In The Name Of Seema Devi W/o. Sunil Kumar, Vide Regd. 4644 Dated 24-03-2017, **Bounded As:- East:** Shop of Sukram Pal, **West:** Shop Of Karambeer, **North:** Assandh Road, **South:** Road.	**16.02.2026** **Rs. 5,54,610.03/-** (Rs. Five Lakh Fifty Four Thousand Six Hundred Ten & Paise Three Only) as on **09.02.2026**	**18.05.2026**
3.	**Lan :- 617439211683190** **1. Ramniwas Jangra,** S/o. Shankar Lal **2. Rinku,** W/o. Ram Niwas	All the piece and parcel of the Property House Measuring 174 Sq Yards, Property Id No. 7V22A934, Situated At Village-Rajondh, Sub-Tehsil-Rajondh, Tehsil & District-Kaithal As Per Transfer Deed Bearing Regd. No. 650 Dated 28-7-2023 Recorded In The Name Of Ram Niwas S/o. Shankar Lal. **Bounded As Under:- East:** House of Jagmal, **West:** Main Street, **North:** Street, **South:** House Of Ramdiya.	**13.06.2025** **Rs. 14,52,697.82/-** (Rs. Fourteen Lakh Fifty Two Thousand Six Hundred Ninety Seven & Paise Eighty Two Only) as on **11.06.2025**	**18.05.2026**

Sd/-
Place : Panipat / Kaithal, Haryana **Authorized Officer,**
Date : 18.05.2026 **SMFG INDIA HOME FINANCE CO. LTD.**

HINDUJA HOUSING FINANCE LIMITED
Registered Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015.

Contact No.: RLM - Brajesh Avasthi - 99183 01885 | RRM - Harish Yadav - 7060411785; CLM - Ravi-9999048581 | CRM - Lalit Panwar - 9837000044

PUBLIC NOTICE OF PHYSICAL POSSESSION OF IMMOVABLE PROPERTY

To, 1. Mrs. Beena B...borrower 2. Mr. Anand Kumar 3. Mr. Sonu S...Co Borrower. Atarpura Railway Road Hapur, Urban, Hapur, Uttar Pradesh, India – 245101. LAN No. GH/HPR/HAPU/A000000145. Whereas vide Order dated 02.04.2026 passed by Chief Judicial Magistrate District Court, Hapur, Uttar Pradesh, the physical possession of the property being All that piece and parcel of i.e." A DOUBLE STORY RESIDENTIAL HOUSE NAGAR PALIKA NO. W-15/719 ADMEASURING AREA 79.75 SQ. YD. OR SAY 66.70 SQ. MTRS.SITUATED IN MOHALLA ATARPURA HAPUR PARGANA AND TEHSIL AND DISTRICT HAPUR U.P. BOUNDED BY: EAST:- HOUSE SAGUA, WEST:- HOUSE NATTHO NORTH:- HOUSE OM PRAKASH SOUTH:- ROAD. has been taken over by M/s Hinduja Housing Finance Ltd. On 19. 05. 2026. The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of M/s Hinduja Housing Finance Ltd.

Date : 21/05/2026 Place: Hapur
Authorised Officer- HINDUJA HOUSING FINANCE LIMITED

HINDUJA HOUSING FINANCE LIMITED

Registered office at 27-A, Developed Industrial Estate, Guindy, Chennai - 600 032, Tamil Nadu. E-mail : auction@hindujahousingfinance.com
Ms. Seema Sharma (CLM) - 9643061237; Mr. Arun Mohan Sharma(ALM) - 8800898999; Mr. Amit Kaushik (RRM) - 9587088333; Mr. Rahul Kumar (CRM) - 8826520086

POSSESSION NOTICE (For immovable property)

Whereas the undersigned being the Authorized Officer of the **HINDUJA HOUSING FINANCE LIMITED** under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "the Borrowers") to repay the amount within 60 days from the date of receipt of said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferredon him under sub-setion 4 of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the dates mentioned against each account. The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an mount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Account Number, Name of the Borrowers & Address	Possession Date:
DL/GRN/SRJP/A000000085. 1. Mr. Mohd Rizwan 2. Ms. Ladli Parveen, 1113-1114 Basti Ghee Sukh Ganj Mir Khan Behind Delight Cinema Delhi GPO Noth Delhi-110031| Description Of Property: Residential Freehold Flat No. U.G.F. 05, M.I.G., (Without Roof Rights), Area Measuring 600 Sq. Feet i.e. 55.74 Sq.mtrs., Buil On Freehold Plot No.45 & 46, Out Of Khasra No.185, Situated In The Area Residential Colony Khushhal Vihar Colony, Village Sadullabad, Pargana And Tehsil Loni, Distt., Ghaziabad, Uttar Pradesh- 201102. Boundaries; East: Plot No.44, West: Plot Deegar, North: Rasta 30 Ft. Wide, South: Rasta 8 Ft. Wide	**20.05.2026 Demand Date & Total Outstanding : 11.02.2026 & Rs. 14,80,205/- as on 10.02.2026**
DL/MNR/MNGR/A000001454. 1. Ms. Shano Shano 2. Mr. Rajesh Rajesh, Purana Chandraval Civil Line North Delhi-110054| Description Of Property: Residential House, Built On Residential Plot No.3, Area Measuring 50 Sq., Yards, Out Of 100, Sq., Yards., (plot Area 41.81. Sq. Mtrs.,and Construction Area 83.61 Sq.,meters) Comprising In Khasra No 138, Situated At, Ganga Vihar Ext,village Sadullabad Pargana And Tehsil Loni, Ghaziabad, Uttar Pradesh-201001. Boundaries: East: Other Plot, West: Street 16 Ft. Wide, North: Part Of Plot, South: Vacant Plot	**20.05.2026 11.02.2026 & Rs. 30,07,065/- as on 10.02.2026**

Place: Ghaziabad Date: 21/05/2026 SD/-, Authorised Officer- HINDUJA HOUSING FINANCE LIMITED

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF VERTEXONE PROCESS SOLUTIONS PRIVATE LIMITED

1.	Name of Corporate Person	VERTEXONE PROCESS SOLUTIONS PRIVATE LIMITED
2.	Date of incorporation of Corporate Person	21st January, 2015
3.	Authority under which Corporate Person is incorporated /registered	Registrar of Companies, Delhi - II
4.	Corporate identity number / limited liability identity number of Corporate Person	U74999DL2015PTC275822
5.	Address of the registered Office and Principal office (if any) of Corporate Person	**Registered Office:** H-3/63, First Floor Vikaspuri, West Delhi, New Delhi – 110018 **Address at which the books of account are to be Maintained:** 05-114 Wework Forum, DLF Cyber City DLF Phase 3, DLF QE, Gurgaon, Haryana, India, 122002
6.	Liquidation commencement date of Corporate Person	**19.05.2026**
7.	Name, address, email address, telephone number and the registration number of the Liquidator	**Name: KUNWARPREET SINGH** **Address:** 77, Ground Floor, Sant Nagar, East Of Kailash, Post Office, Sant Nagar, New Delhi – 110065 **E-mail ID Registered with IBBI:** singhkunwar2012@gmail.com **Address for Correspondence:** 316-B, Tower 5, RPS 12th Avenue, Sector-27C, Faridabad, Haryana-121003 **Process Specific E-mail:** vpspl.vl.ibc@gmail.com **Telephone No:** +91 9810994715 **Regn.No:** IBBI/IPA-002/IP N01150/2021-2022/13788 **AFA Validity:** June 30, 2026
8.	Last date for submission of claims	**18.06.2026**

Notice is hereby given that the **Vertexone Process Solutions Private Limited** has commenced voluntary liquidation on **19th May, 2026.**

The stakeholders of **Vertexone Process Solutions Private Limited** are hereby called upon to submit a proof of their claims, on or before **18th June, 2026,** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties. **Sd/-**
Kunwarpreet Singh
Date: 20.05.2026 Liquidator of Vertexone Process Solutions Private Limited
Place: New Delhi **Regn. No.:** IBBI/IPA-002/IP N01150/2021-2022/13788

Kanoria Energy & Infrastructure Limited

(Formerly known as A INFRASTRUCTURE LIMITED)
Regd. Office & Works : Hamirgarh - 311 025, Distt. Bhilwara (Rajasthan),
Phone : 01482-286102, FAX : 01482-286104 Website: www.ainfrastructure.com,
Email Id: cs@kanoria.org, CIN : L25191RJ1980PLC002077

EXTRACT OF STATEMENT OF STANDALONE AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED ON 31.03.2026

(Rs. in Lacs)

Particulars	Quarter Ended			Year Ended	
	Audited 31.03.2026	Unaudited 31.12.2025	Audited 31.03.2025	Audited 31.03.2026	Audited 31.03.2025
Total Income from Operations (net)	7548.67	5567.36	6966.76	27026.72	30115.06
Net Profit/(Loss) from Ordinary Activities (before Tax, Exceptional and/or Extraordinary items#)	46.51	28.05	(26.71)	106.08	525.19
Net Profit/(Loss) from Ordinary Activities before tax (after Exceptional and/or Extraordinary items#)	46.51	28.05	(26.71)	106.08	525.19
Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items#)	15.58	6.83	(27.31)	39.16	356.32
Total other Comprehensive Income for the period	(8.53)	11.26	43.43	25.25	45.05
Total Comprehensive Income for the period (Comprising Net Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)	7.05	18.09	16.12	64.41	401.37
Equity Share Capital (Face Value: Rs. 5/- each)	4264.57	4264.57	4264.57	4264.57	4264.57
Reserve (Excluding Revaluation Reserve as shown in the Balance Sheet of previous year)				5,137.84	5,116.

केंद्र सरकार के समक्ष
कंपनी रजिस्ट्रार, हरियाणा

लिमिटेड लायबिलिटी पार्टनरशिप एक्ट, 2008 की धारा 13 की उप–धारा (3) और लिमिटेड लायबिलिटी पार्टनरशिप रूल्स, 2009 के नियम 17 के मामले में

और

एंकोर रिसर्च लैब्स एलएलपी के मामले में, जिसका पंजीकृत कार्यालय **जे 715, जलवायु टावर, सेक्टर–56, गुड़गांव, हरियाणा –122003** पर स्थित है ...**याचिकाकर्ता**

इसके द्वारा आम जनता को सूचित किया जाता है कि एलएलपी, लिमिटेड लायबिलिटी पार्टनरशिप एक्ट, 2008 की धारा 13 (3) के तहत कंपनी रजिस्ट्रार, हरियाणा को एक याचिका प्रस्तुत करने का प्रस्ताव रखती है, जिसमें अपने पंजीकृत कार्यालय को **"हरियाणा"** राज्य से **"उत्तर प्रदेश"** राज्य में बदलने की अनुमति मांगी गई है।

कोई भी व्यक्ति जिसका हित एलएलपी के पंजीकृत कार्यालय में प्रस्तावित बदलाव से प्रभावित होने की संभावना है, वह अपनी आपत्तियां (एक हलफनामे द्वारा समर्थित, जिसमें उसके हित की प्रकृति और विरोध के आधार बताए गए हों) कंपनी रजिस्ट्रार, हरियाणा के कार्यालय में व्यक्तिगत रूप से पहुंचा सकता है, या किसी अन्य व्यक्ति के माध्यम से भिजवा सकता है, या पंजीकृत डाक द्वारा भेज सकता है, पता है: कंपनी रजिस्ट्रार, हरियाणा, कंपनी रजिस्ट्रार कार्यालय हरियाणा, कॉर्पोरेट भवन, प्लॉट संख्या 4–बी, सेक्टर 27–बी, चंडीगढ़–160019। यह कार्य इस नोटिस के प्रकाशन की तारीख से 21 (इक्कीस) दिनों के भीतर किया जाना चाहिए, जिसकी एक प्रति याचिकाकर्ता एलएलपी को उसके ऊपर बताए गए पते पर स्थित पंजीकृत कार्यालय में भी भेजी जानी चाहिए।

की ओर से और उनके नाम पर
एंकोर रिसर्च लैब्स एलएलपी
हस्ताक्षर/–
अनुपम प्रसाद
स्थान: गुड़गांव — **नामित भागीदार**
दिनांक: 20.05.2026 — **डीपीआईएन:06403627**

पता: जे 715, जलवायु टावर, सेक्टर–56, गुड़गांव, हरियाणा–122003

अहलुवालिया कॉन्ट्रैक्ट्स (इंडिया) लिमिटेड
पंजीकृत कार्यालय: प्लॉट नंबर ए–177, ओखला इंडस्ट्रियल एरिया, फेज–I, नई दिल्ली–110020
(सीआईएन: L45101DL1979PLC009654)
वेबसाइट: www.acilnet.com;
ई–मेल: cs.corpoffice@acilnet.com

सूचना

भारतीय प्रतिभूति और विनिमय बोर्ड (सूचीबद्धता दायित्व और प्रकटीकरण आवश्यकताएं) विनियम, 2015 के विनियम 33 के साथ पठित विनियम 29 के प्रावधानों के अनुसरण में, हम आपको सूचित करना चाहते हैं कि कंपनी के निदेशक मंडल की एक बैठक शनिवार, 30 मई, 2026 को आयोजित होने वाली है, जिसमें अन्य बातों के साथ–साथ निम्नलिखित कार्य किए जाएंगे:

1. 31 मार्च, 2026 को समाप्त तिमाही और वर्ष के लिए कंपनी की ऑडिट रिपोर्ट के साथ एकल और समेकित ऑडिटेड वित्तीय परिणामों पर विचार करना और उन्हें मंजूरी देना;
2. 31 मार्च, 2026 को समाप्त वित्तीय वर्ष के लिए कंपनी के इक्विटी शेयरों पर अंतिम लाभांश, यदि कोई हो, पर विचार करना और उसकी सिफारिश करना।

आगे, सेबी (इनसाइडर ट्रेडिंग निषेध) विनियम, 2015 के प्रावधानों के अनुसरण में और कंपनी के "इनसाइडर्स द्वारा ट्रेडिंग के नियमन, निगरानी और रिपोर्टिंग के लिए आचार संहिता" की शर्तों के अनुसार, कंपनी की प्रतिभूतियों में लेनदेन के लिए 'ट्रेडिंग विंडो' सभी नामित / जुड़े व्यक्तियों के लिए बुधवार, 1 अप्रैल, 2026 से बंद है, जो कि स्टॉक एक्सचेंजों को 31 मार्च, 2026 को समाप्त तिमाही और वर्ष के लिए कंपनी के वित्तीय परिणामों (एकल और समेकित) की घोषणा के 48 घंटे बाद तक बंद रहेगी, और इसकी सूचना उन्हें दे दी गई है।

कृते अहलुवालिया कॉन्ट्रैक्ट्स (इंडिया) लिमिटेड
हस्ता/–
(विपिन कुमार तिवारी)
स्थान: नई दिल्ली — **कंपनी सचिव**
दिनांक: 20.05.2026 — **अनुपालन अधिकारी**

टाइगर लॉजिस्टिक्स (इंडिया) लिमिटेड

सीआईएन: L74899DL2000PLC105817
पंजीकृत कार्यालय: डी–174, जीएफ, ओखला औद्योगिक क्षेत्र, फेज–1, नई दिल्ली 110020
दूरभाष: 011–47351111, फैक्स: 011–26229671
वेबसाइट: www.tigerlogistics.in, **ईमेल आईडी:** csvishal@tigerlogistics.in

बोर्ड बैठक की सूचना

सेबी (लिस्टिंग ऑब्लिगेशन्स एंड डिस्क्लोजर रिक्वायरमेंट्स) रेगुलेशंस, 2015 के रेगुलेशन 29 के अनुसार, इसके द्वारा सूचित किया जाता है कि निदेशक मंडल की बैठक 27 मई, 2026 को कंपनी के कॉर्पोरेट कार्यालय में आयोजित की जाएगी, जिसमें 31 मार्च, 2026 को समाप्त तिमाही और वर्ष के लिए लेखापरीक्षित वित्तीय परिणामों पर विचार किया जाएगा और उन्हें मंजूरी दी जाएगी।

इसके अलावा, दी गई जानकारी के अनुसार, सेबी (इनसाइडर ट्रेडिंग पर रोक) विनियम, 2015 में किए गए संशोधनों और कंपनी के कोड ऑफ कंडक्ट के तहत, कंपनी की सिक्योरिटीज की ट्रेडिंग को रेगुलेट, मॉनिटर और रिपोर्ट करने के लिए, बीएसई परिपत्र नंबर LIST/COMP/01/2019-20 दिनांक 02.04.2019 के साथ पढ़ा जाए, तो कंपनी की सिक्योरिटीज में डील करने के लिए ट्रेडिंग विंडो कंपनी के सभी "डेजिग्नेटेड व्यक्तियों" के लिए 1 अप्रैल, 2026 से लेकर 31 मार्च, 2026 को समाप्त तिमाही और वर्ष के लिए कंपनी के लेखापरीक्षित वित्तीय परिणामों की घोषणा के 48 घंटे बाद तक (दोनों दिन शामिल) स्टॉक एक्सचेंज के लिए पहले ही बंद कर दी गई थी।

यह नोटिस कंपनी की वेबसाइट www.tigerlogistics.in और स्टॉक एक्सचेंज की वेबसाइट www.bseindia.com और www.nseindia.com पर भी उपलब्ध है।

टाइगर लॉजिस्टिक्स (इंडिया) लिमिटेड के लिए
हस्ताक्षर/–
तारीख: 20.05.2026 — **विशाल सौरभ गुप्ता**
स्थान: नई दिल्ली — **कंपनी सचिव और अनुपालन अधिकारी**

सार्वजनिक सूचना

फॉर्म संख्या INC-25A

क्षेत्रीय निदेशक, कॉर्पोरेट कार्य मंत्रालय के समक्ष उत्तरी क्षेत्र, नई दिल्ली
कंपनी अधिनियम, 2013 की धारा 14 तथा कंपनी (निगमन) नियम, 2014 के नियम 41 के अंतर्गत
तथा
पूर्वा अलॉयज लिमिटेड, जिसका पंजीकृत कार्यालय
AN 30-A, शालीमार बाग, नई दिल्ली – 110088 में स्थित है।

..... **आवेदक**

यह सूचना आम जनता को दी जाती है कि उक्त कंपनी, कंपनी अधिनियम, 2013 की धारा 14 तथा उपर्युक्त नियमों के अंतर्गत केंद्र सरकार के समक्ष आवेदन प्रस्तुत करने का इरादा रखती है तथा दिनांक **शुक्रवार, 08 मई, 2026 को दोपहर 12:00 बजे** कंपनी के पंजीकृत कार्यालय में आयोजित असाधारण सामान्य बैठक (Extra Ordinary General Meeting) में पारित विशेष प्रस्ताव के अनुसार, कंपनी को **प्राइवेट लिमिटेड कंपनी** में परिवर्तित करने की इच्छुक है, ताकि उक्त परिवर्तन को प्रभावी बनाया जा सके।

यदि किसी व्यक्ति के हित इस प्रस्तावित परिवर्तन/स्थिति से प्रभावित होने की संभावना हो, तो वह व्यक्ति अपने हित की प्रकृति एवं आपत्ति के आधारों का उल्लेख करते हुए शपथपत्र (Affidavit) के साथ अपनी आपत्तियाँ, इस सूचना के प्रकाशन की तिथि से **चौदह (14) दिनों के भीतर, क्षेत्रीय निदेशक, उत्तरी क्षेत्र, B-2 विंग, द्वितीय तल, पर्यावरण भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली – 110003** को पंजीकृत डाक द्वारा भेज सकता है अथवा भेजवा सकता है, तथा इसकी एक प्रति आवेदक कंपनी को उसके पंजीकृत कार्यालय के पते पर भी भेजे।

पंजीकृत कार्यालय: AN 30-A, शालीमार बाग, नई दिल्ली – 110088

पूर्वा अलॉयज लिमिटेड के लिए
(राजीव अग्रवाल)
दिनांक: 21.05.2026 — **निदेशक**
स्थान: शालीमार बाग, नई दिल्ली — **DIN: 03232141**

श्री सौरभ प्रताप सिंह ललेर, अतिरिक्त सत्र न्यायाधीश-05, पटियाला हाउस कोर्ट, नई दिल्ली की अदालत में।

अभियुक्त व्यक्ति की उपस्थिति के लिए उद्घोषणा

(दंड प्रक्रिया संहिता (CrPC) की धारा 82 देखें)

पंजीकृत मामला संख्या- 43/2021

(प्रवर्तन निदेशालय बनाम मेसर्स फिन ब्लैक रॉक प्राइवेट लिमिटेड और अन्य)

जबकि मेरे समक्ष शिकायत की गई है कि **श्री गौरी शंकर दुबे निवासी प्लॉट नंबर 76 डी, चरण IV, उद्योग विहार, गुरूग्राम, हरियाणा-122001** ने धन शोधन निवारण अधिनियम, 2002 की धारा 3 के तहत अपराध किया है (या उस पर अपराध करने का संदेह है), जो उक्त अधिनियम की धारा 4 के तहत दंडनीय है, और यह की इस संबंध मे जारी गिरफ्तारी वारंट की तामील इस आशय के साथ लौटाई जाती है कि उक्त आरोपी **गौरी शंकर** दुबे नहीं मिल पा रहा है, और जबकि मुझे इस बात से संतुष्ट किया गया है कि उक्त आरोपी **श्री गौरी शंकर दुबे** फरार हो गया है (या उक्त वारंट की तामील से बचने के लिए छिपा हुआ है)।

अतएव, उक्त **अभियुक्त श्री गौरी शंकर दुबे** को उक्त शिकायत का जवाब देने के लिए इस न्यायालय मे **दिनांक 09.07.2026** को उपस्थित होने के लिए उद्घोषणा की जाती है।

(श्री सौरभ प्रताप सिंह ललेर)
अतिरिक्त सत्र न्यायाधीश-05,
एनडीडी/पीएचसी/एनडी

आईबीसी कोड, 2016 के तहत आसानी से प्राप्त न होने वाली संपत्ति (एनआरआरए) के असाइनमेंट को संभालने के लिए अभिरुचि की अभिव्यक्ति के लिए निमंत्रण, आईबीबीआई (परिसमापन प्रक्रिया) विनियम, 2016 के विनियमन 37 ए के साथ पढ़ें)

मैसर्स हैल्पलाइन हॉस्पिटैलिटी प्राइवेट लिमिटेड (परिसमापन में)

सीआईएन : U74900DL1998PTC094758

दिवाला और दिवालियापन संहिता, 2016 और उसके विनियमों के तहत आम जनता को यह सूचना दी जाती है कि नीचे दी गई तालिका में बताई गई हैल्पलाइन हॉस्पिटैलिटी प्राइवेट लिमिटेड (कॉर्पोरेट देनदार) की आसानी से प्राप्त न होने वाली संपत्ति (एनआरआरए) की पहचान की गई और इसके तहत कवर की गई को आईबीबीआई परिसमापन प्रक्रिया विनियम, 2016 (आईबीसी, 2016 के दायरे में) के विनियमन 37 ए के तहत स्थानांतरित / असाइन करने का प्रस्ताव है "जैसा है, जहां है, जैसा है, जो कुछ भी है और बिना किसी आधार के"

सौंपी जाने वाली संपत्तियों का विवरण

पूर्व निदेशक प्रमोटर द्वारा दायर सिविल अपील संख्या 7466/2023 में पूर्ण अधिकार, भारत के माननीय सर्वोच्च न्यायालय के समक्ष लंबित। (नोएडा स्थित एक आवासीय घर उक्त मामले में शामिल है)

पात्रता दस्तावेज जमा करने की अंतिम तिथि	5 जून 2026
योग्य प्रतिभागी की घोषणा की तिथि	8 जून, 2026
निरीक्षण / उचित परिश्रम और ईएमडी जमा करने की अंतिम तिथि	15 जून 2026
प्रस्ताव प्रस्तुत करने की अंतिम तिथि	25 जून, 2026, शाम 6:00 बजे तक

बुनियादी नियम और शर्तें:

1. उपरोक्त कार्य अधोहस्ताक्षरी द्वारा **"जैसा है, जहां है, जैसा है, जो है, जो कुछ भी है"** के आधार पर किया जाएगा।
2. असाइनमेंट दिवाला और दिवालियापन संहिता, 2016 के प्रावधानों के अधीन होगा, भारतीय दिवाला और दिवालियापन बोर्ड (परिसमापन प्रक्रिया) विनियम, 2016 के विनियमन 37ए और विस्तृत प्रक्रिया सूचना दस्तावेज़ के प्रावधानों के साथ पढ़ा जाएगा।
3. इच्छुक आवेदक विस्तृत प्रक्रिया सूचना दस्तावेज़ का उल्लेख कर सकते हैं, जिसे **"हैल्पलाइन हॉस्पिटैलिटी प्राइवेट लिमिटेड के एनआरआरए में अभिरुचि रखने वाले"** विषय के साथ sarvesh_dam@yahoo.com पर एक ईमेल भेजकर प्राप्त किया जा सकता है।
4. परिसमापक हितधारकों की परामर्श समिति के परामर्श से प्राप्त प्रस्तावों की समीक्षा पर आगे की प्रक्रिया, नियम और शर्तों आदि की सलाह देगा।
5. परिसमापक के पास बिना कोई कारण बताए किसी भी स्तर पर प्राप्त सभी या किसी भी प्रस्ताव को अस्वीकार करने का अधिकार सुरक्षित है। केवल ईओआई या प्रस्ताव जमा करने को एनआरआरए का आवंटन नहीं माना जाएगा
6. परिसमापक बिना कोई कारण बताए और बिना किसी दायित्व के प्रक्रिया को रद्द करने या संशोधित करने का अधिकार सुरक्षित रखता है।

दिनांक: 20.05.2026
स्थान: गाजियाबाद

द्वारा जारी:
सर्वेश कश्यप
हैल्पलाइन हॉस्पिटैलिटी प्राइवेट लिमिटेड का परिसमापक (परिसमापन में)
आईबीबीआई पंजीकरण संख्या: IBBI/IPA-002/IP-N00127/2017-18/10296
पता: 101, निपुण प्लाजा, (मैक्स अस्पताल के पास), वैशाली, गाजियाबाद – 201010
मोबाइल नंबर: 9818908851 | **ईमेल:** sarvesh_dam@yahoo.com

POST OFFER ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(12) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AND SUBSEQUENT AMENDMENTS THERETO, FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

SAMMAAN CAPITAL LIMITED

Registered Office: A-34, 2nd & 3rd floor, Lajpat Nagar II, Lajpat Nagar (South Delhi) 110024, New Delhi, India
Corporate Identification Number (CIN): L65922DL2005PLC136029
Tel: +91 124 604 8213; **Website**: https://www.sammaancapital.com

Open offer for acquisition of up to 34,17,54,286 (thirty four crore seventeen lakh fifty four thousand two hundred and eighty six) Equity Shares, representing 26.05% (twenty six point zero five per cent) of the Expanded Voting Share Capital of Sammaan Capital Limited ("**Target Company**"), from the Public Shareholders of the Target Company by Avenir Investment RSC Ltd ("**Acquirer**") together with IHC Capital Holding LLC ("**PAC**") in its capacity as a person acting in concert with the Acquirer, pursuant to and in compliance with the requirements of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("**SEBI (SAST) Regulations**") ("**Open Offer**" or "**Offer**").

This post offer advertisement is being issued by Citigroup Global Markets India Private Limited, the manager to the Open Offer ("**Manager**"), on behalf of the Acquirer and the PAC pursuant to Regulation 18(12) of the SEBI (SAST) Regulations in respect of the Open Offer ("**Post Offer Advertisement**").

The detailed public statement ("**DPS**") with respect to the Open Offer was published on October 09, 2025, in: **(a)** all editions of the Financial Express (English); **(b)** all editions of Jansatta (Hindi); and **(c)** Mumbai edition of Navshakti (Marathi).

This Post Offer Advertisement should be read in continuation of, and in conjunction with the:

(a) public announcement dated October 02, 2025 ("**PA**");
(b) DPS;
(c) addendum cum corrigendum to the PA, DPS and the Draft Letter of Offer dated January 14, 2026 ("**Corrigendum**"), which was published in all the newspapers in which the DPS was published;
(d) letter of offer dated April 03, 2026 ("**Letter of Offer**" or "**LoF**") along with the addendum to the Letter of Offer dated April 09, 2026 ("**Addendum**"); and
(e) pre-offer advertisement cum corrigendum to the detailed public statement dated April 15, 2026 ("**Pre-Offer Advertisement cum Corrigendum**"), which was published in all such newspapers in which the DPS was published on April 16, 2026.

This Post Offer Advertisement is being published in all such newspapers in which the DPS was published.

Capitalised terms used but not defined in this Post Offer Advertisement shall have the same meaning assigned to such terms in the Letter of Offer.

1. **Name of the Target Company**: Sammaan Capital Limited.
2. **Name of the Acquirer and PAC**:
   (a) Name of the Acquirer: Avenir Investment RSC Ltd; and
   (b) Name of the PAC: IHC Capital Holding LLC.
3. **Name of the Manager to the Offer**: Citigroup Global Markets India Private Limited.
4. **Name of the Registrar to the Offer**: MUFG Intime India Private Limited (Formerly, Link Intime India Private Limited).
5. **Offer Details**:
   (a) Date of Opening of the Offer: Friday, April 17, 2026; and
   (b) Date of Closing of the Offer: Thursday, April 30, 2026.
6. **Date of Payment of Consideration**: Thursday, May 14, 2026.
7. **Details of Acquisition:**

Sl. No.	Particulars	Proposed in the Offer Document	Actuals
7.1	Offer Price	INR 139 per Fully Paid Equity Share and INR 39 per Partly Paid Equity Share	INR 139 per Fully Paid Equity Share and INR 39 per Partly Paid Equity Share
7.2	Aggregate number of shares tendered	34,17,54,286[1]	41,110[3]
7.3	Aggregate number of shares accepted	34,17,54,286[1]	41,110[3]
7.4	Size of the Offer (Number of shares multiplied by offer price per share)	INR 47,50,38,45,754.00	INR 56,03,290
7.5	Shareholding of the Acquirer before Agreements/Public Announcement (No. & %)	Nil (0.0%)	Nil (0.0%)
7.6	Shares Acquired by way of Agreements: • Number • % of Fully Diluted Equity Share Capital[7]	• **Number**: 33,00,00,111 Fully Paid Equity Shares; 8,68,92,966 Tranche I Warrants; and 21,97,97,569 Tranche II Warrants. • **% of Fully Diluted Equity Share Capital**: 41.24%	• **Number**: 33,00,00,111 Fully Paid Equity Shares; 8,68,92,966 Tranche I Warrants; and 21,97,97,569 Tranche II Warrants. • **% of Fully Diluted Equity Share Capital**: 41.24%
7.7	Shares Acquired by way of Open Offer: • Number • % of Fully Diluted Equity Share Capital	• **Number**: 34,17,54,286[1] • **% of Fully Diluted Equity Share Capital**: 22.13%	• **Number**: 41,110[3] • **% of Fully Diluted Equity Share Capital**: 0.003% of Fully Diluted Equity Share Capital
7.8	Shares Acquired after Detailed Public Statement[2]: • Number of shares acquired • Price of the shares acquired • % of the shares acquired	• **Number of shares acquired**: 33,00,00,111 Fully Paid Equity Shares; 8,68,92,966 Tranche I Warrants; and 21,97,97,569 Tranche II Warrants. • **Price of the shares acquired**: INR 139. • **% of the shares acquired**: 41.24% of Fully Diluted Equity Share Capital.	• **Number of shares acquired**: 33,00,00,111 Fully Paid Equity Shares; 8,68,92,966 Tranche I Warrants; and 21,97,97,569 Tranche II Warrants. • **Price of the shares acquired**: INR 139. • **% of the shares acquired**: 41.24% of Fully Diluted Equity Share Capital
7.9	Post Offer shareholding of Acquirer: • Number • % of Fully Diluted Equity Share Capital	• **Number**: 97,84,44,932 [1][4] • **% of Fully Diluted Equity Share Capital**: 63.37%	• **Number**: 33,00,40,111 Fully Paid Equity Shares; 1,110 Partly Paid Equity Shares; 8,68,92,966 Tranche I Warrants; and 21,97,97,569 Tranche II Warrants • **% of Fully Diluted Equity Share Capital**: 41.24%
7.10	Pre and Post Offer shareholding of Public: • Number • % of Fully Diluted Equity Share Capital	*Pre-Offer:* • **Number**: 1,54,39,80,538[5] • **% of Fully Diluted Equity Share Capital**: 100.00% *Post-Offer:* • **Number**: 56,55,35,606[1] • **% of Fully Diluted Equity Share Capital**: 36.63%	*Pre-Offer:* • **Number**: 1,54,39,80,538[5] • **% of Fully Diluted Equity Share Capital**: 100.00% *Post-Offer:* • **Number**: 90,72,48,782[6] • **% of Fully Diluted Equity Share Capital**: 58.76%

(1) *Assuming full acceptance of the Open Offer.*
(2) *Other than the Equity Shares acquired pursuant to the Open Offer.*
(3) *Comprising 40,000 Fully Paid Equity Shares and 1,110 Partly Paid Equity Shares.*
(4) *Includes 33,00,00,111 Fully Paid Equity Shares, 8,68,92,966 Tranche I Warrants and 21,97,97,569 Tranche II Warrants acquired under the share subscription agreement dated October 02, 2025 entered into by and between the Acquirer and the Target Company ("**SSA**"), and 34,17,54,286 Fully Paid Equity Shares proposed to be acquired under the Open Offer. Please note that the Acquirer had agreed not to exercise the Tranche II Warrants until after the expiry of the 10th (tenth) Working Day from the closure of the Tendering Period for the Open Offer.*
(5) *The pre-offer shareholding is based on the shareholding of Public Shareholders of the Target Company on a fully diluted basis as on April 1, 2026 and includes (i) 1,15,86,70,658 Fully Paid Equity Shares, (ii) 30,13,213 Partly Paid Equity Shares; (iii) 30,66,90,535 outstanding Investor Warrants allotted to the Acquirer on March 31, 2026 in terms of the SSA, and (iv) 7,56,06,132 outstanding employee stock options of the Target Company as on April 1, 2026.*
(6) *The post-offer shareholding is based on the shareholding of Public Shareholders of the Target Company as on May 15, 2026 and includes (i) 82,88,15,857 Fully Paid Equity Shares, (ii) 30,12,103 Partly Paid Equity Shares; and (iii) 7,54,20,822 outstanding employee stock options of the Target Company as on May 15, 2026.*
(7) *'Fully Diluted Equity Share Capital' includes 1,15,88,55,968 Fully Paid-up Equity Shares, 30,13,213 Partly Paid-up Equity Shares, 30,66,90,535 outstanding Investor Warrants allotted to the Acquirer on March 31, 2026 in terms of the SSA and 7,54,20,822 outstanding employee stock options of the Target Company, as on May 15, 2026.*

8. The Acquirer and its director and the PAC and its manager accept full responsibility for the information contained in this Post Offer Advertisement and shall be jointly and severally responsible for the fulfilment of the obligations of the Acquirer and the PAC under the SEBI (SAST) Regulations in respect of the Open Offer.
9. Information pertaining to the Target Company in this Post Offer Advertisement or any other advertisement/ publications made in connection with the Open Offer has been obtained from information published or provided by the Target Company, as the case may be, or publicly available sources which has not been independently verified by the Acquirer, the PAC or the Manager to the Offer. The Acquirer, the PAC and the Manager to the Offer do not accept any responsibility with respect to the information provided by the Target Company.
10. The Post Offer Advertisement will also be available on the websites of SEBI (www.sebi.gov.in), BSE (www.bseindia.com), NSE (www.nseindia.com) and at the registered office of the Target Company.

Issued by the Manager to the Open Offer	
citi	**CITIGROUP GLOBAL MARKETS INDIA PRIVATE LIMITED** 1202, 12th Floor, First International Financial Centre, G-Block, Bandra-Kurla Complex, Bandra East, Mumbai - 400098 **Tel**: +91 22 6175 9999; **Fax**: +91-22-61759898 **Website**: https://www.online.citibank.co.in/rhtm/citigroupglobalscreen1.htm **Contact Person**: Mr. Samrat Choudhary **Email**: sammaancapital.openoffer@citi.com **SEBI Registration Number**: INM000010718
Registrar to the Open Offer	
MUFG MUFG Intime	**MUFG Intime India Private Limited** (Formerly, Link Intime India Private Limited) C-101, 1st Floor, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai – 400 083, Maharashtra, India **Tel**: +91 810 811 4949; **Fax**: +91 22 49186060 **Website**: www.in.mpms.mufg.com **Contact Person**: Ms. Pradnya Karanjekar **Email**: sammaancapital.offer@in.mpms.mufg.com **SEBI Registration Number**: INR000004058

For and on behalf of the Acquirer and PAC
Avenir Investment RSC Ltd (Acquirer)
SD/-
By: Authorised Signatory

IHC Capital Holding LLC (PAC)
SD/-
By: Authorised Signatory

Place: Abu Dhabi, UAE and Mumbai, India
Date: May 21, 2026

Adfactors 85/26

प्रारूप ए

सार्वजनिक घोषणा

(भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया) विनियमन, 2017 के विनियम 14 के अधीन)

वर्टेक्सोन प्रोसेस सॉल्यूशंस प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

1.	**कॉर्पोरेट व्यक्ति का नाम**	**वर्टेक्सोन प्रोसेस सॉल्यूशंस प्राइवेट लिमिटेड**
2.	कॉर्पोरेट व्यक्ति के निगमन की तिथि	21 जनवरी, 2015
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट व्यक्ति निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज, दिल्ली – II
4.	कॉर्पोरेट पहचान संख्या / सीमित देयता पहचान कॉर्पोरेट लोगों की संख्या	U74999DL2015PTC275822
5.	कॉर्पोरेट व्यक्ति के रजिस्ट्रीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो तो) का पता	**पंजीकृत कार्यालय:** एच–3/63, प्रथम तल विकासपुरी, पश्चिमी दिल्ली, नई दिल्ली – 110018 **अकाउंट बुक रखने का पता:** 05–114 वेवर्क फोरम, डीएलएफ साइबर सिटी डीएलएफ फेस 3, डीएलएफ क्यूई, गुड़गांव, हरियाणा, भारत, 122002
6.	कॉर्पोरेट व्यक्ति का परिसमापन प्रारंभ होने की तिथि	**19 मई, 2026**
7.	परिसमापक का नाम, पता, ई–मेल पता, दूरभाष संख्या तथा पंजीकरण संख्या	**नाम: कुँवरप्रीत सिंह** **पता:** 77, ग्राउंड फ्लोर, संत नगर, ईस्ट ऑफ कैलाश, डाकघर, संत नगर, नई दिल्ली – 110065 **आईबीबीआई के साथ पंजीकृत ई–मेल आईडी :** singhkunwar2012@gmail.com **पत्राचार के लिए पता:** 316–बी, टावर 5, आरपीएस 12वीं एवेन्यू, सैक्टर–27सी, फरीदाबाद, हरियाणा–121003 **प्रक्रिया विशिष्ट ई–मेल:** vpspl.vl.ibc@gmail.com **टेलीफोन नंबर: +91 9810994715** **पंजी. सं.:** IBBI/IPA-002/IPN01150/2021-2022/13788 **एएफए वैध:** 30.06.2026 **तक**
8.	दावे जमा करने की अन्तिम तिथि	**18 जून, 2026**

एतद्वारा सूचना दी जाती है कि **वर्टेक्सोन प्रोसेस सॉल्यूशंस प्राइवेट लिमिटेड** ने **05 मई, 2026** को स्वैच्छिक परिसमापन आरम्भ किया है।

वर्टेक्सोन प्रोसेस सॉल्यूशंस प्राइवेट लिमिटेड के हितधारकों को **18 जून 2026** को या उससे पहले आइटम 7 के सामने उल्लिखित पते पर परिसमापक को अपने दावों का प्रमाण प्रस्तुत करने के लिए कहा जाता है।

वित्तीय ऋणदाता अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी हितधारक दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रस्तुत कर सकते हैं।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता/–
कुँवरप्रीत सिंह
तिथि: 20 मई 2026 — परिसमापक, वर्टेक्सोन प्रोसेस सॉल्यूशंस प्राइवेट लिमिटेड
स्थान: नई दिल्ली — **पंजीकरण संख्या:** IBBI/IPA-002/IPN01150/2021-2022/13788

प्रपत्र ए

सार्वजनिक घोषणा

[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

डब्लूक्यूब सोल्यूशंस प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ

संबंधित विवरण

1.	**कार्पोरेट देनदार का नाम**	**डब्लूक्यूब सोल्यूशंस प्राइवेट लिमिटेड**
2.	कार्पोरेट देनदार के निगमन की तिथि	25 नवंबर, 2019
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज, दिल्ली–1
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U74999DL2019PTC357976
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	**पंजीकृत कार्यालय:** 793–सी एस / एफ, परसादी गली, कोटला मुबारक पुर, लोदी रोड, दक्षिण दिल्ली, नई दिल्ली–110003 **अकाउंट बुक रखने का पता:** 285, पहली मंज़िल, उद्योग विहार चरण 4, गुडगांव, हरियाणा, भारत–122016 **(एमसीए मास्टर डेटा पर उपलब्ध विवरण के अनुसार)**
6.	कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि	**08 मई, 2026** (आदेश की प्रति 19 मई, 2026 को प्राप्त हुई)
7.	ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	**04 नवंबर 2026**
8.	अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	**कुँवरप्रीत सिंह** **पंजी. सं.:** IBBI/IPA-002/IP-N01150/2021-2022/13788 **एएफए :** 30 जून, 2026 **तक वैध**
9.	अंतरिम समाधान प्रोफेशनल का पता और ई–मेल, जैसा कि बोर्ड में पंजीबद्ध है	77, ग्राउंड फ्लोर, संत नगर, ईस्ट ऑफ कैलाश, पोस्ट कार्यालय, संत नगर, दक्षिणी दिल्ली, नई दिल्ली – 110065 **ईमेल : singhkunwar2012@gmail.com**
10.	अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई–मेल	**पत्राचार के लिए पता:** 316–बी, टावर 5, आरपीएस 12वीं एवेन्यू, सैक्टर–27सी, फरीदाबाद, हरियाणा–121003 **ईमेल: cirp.wcube@gmail.com**
11.	दावा प्रस्तुत करने हेतु अंतिम तिथि	**2 जून, 2026** (एनसीएलटी आदेश प्राप्त होने से 14 दिन यानी 19 मई, 2026)
12.	अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप–धारा (6क) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियां, यदि कोई	लागू नहीं (पब्लिक डोमेन में उपलब्ध जानकारी के अनुसार)
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिह्नित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं (पब्लिक डोमेन में उपलब्ध जानकारी के अनुसार)
14.	(क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है:	(क) वेबलिंक: https://www.ibbi.gov.in/ (ख) भौतिक पता: लागू नहीं

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कंपनी कानून न्यायाधिकरण, नई दिल्ली पीठ ने **08 मई 2026** (आदेश की प्रति 19 मई 2026 को प्राप्त हुई) को **डब्लूक्यूब सोल्यूशंस प्राइवेट लिमिटेड** की कॉर्पोरेट दिवालियापन समाधान प्रक्रिया शुरू करने का आदेश दिया है।

डब्लूक्यूब सोल्यूशंस प्राइवेट लिमिटेड के लेनदारों से एतद्वारा अपने दावों का प्रमाण **02 जून 2026** को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तु